

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**(IB)-1095(ND)2019**

**CORAM:**

**PRESENT: DR. V.K. SUBBURAJ**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.05.2019.**

**NAME OF THE COMPANY: M/s. Ritu Tandon V/s. M/s. Rain Automotive India Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code, 2016**

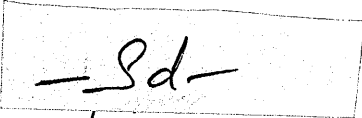
**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present:** Mr. Nakul Mohta, Mr. Misha Rohatgi Mohta and Mr. Johnson Subba, Advocates for the Petitioner.

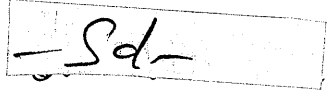
**ORDER**

Ld. Counsel for the petitioner submits that steps taken by post have returned back unserved. There is no report in respect of the steps taken by email either by them or through the process of the Bench. Let steps be taken and affidavit of service be filed.

To come up for further consideration on 29<sup>th</sup> May, 2019.



**(Dr. V.K. Subburaj)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**